

[Shri A. M. Thomas]

Library. See No. LT-1079/58].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

Shri A. M. Thomas: Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following notifications:—

- (1) G.S.R. No. 833 dated the 19th September, 1958.
- (2) G.S.R. No. 886 dated the 4th October, 1958 making certain further amendment to the Manipur Foodgrains (Movement) Control Order, 1956.
- (3) G.S.R. No. 972 dated the 15th October, 1958 making certain further amendments to the Calcutta Wheat (Movement Control) Order, 1956.
- (4) G.S.R. No. 973 dated the 15th October, 1958 making certain amendments to the Rice (Northern Zone) Movement Control Order, 1958.
- (5) G.S.R. No. 1009 dated the 25th October, 1958 making certain further amendments to the Bihar Foodgrains (Export Control) Order, 1957.
- (6) G.S.R. No. 1030 dated the 1st November, 1958.
- (7) G.S.R. No. 1048 dated the 29th October, 1958 making certain further amendments to the Rice and Paddy (West Bengal) Second Price Control Order, 1958.
- (8) G.S.R. No. 1049 dated the 1st November, 1958.
- (9) G.S.R. No. 1050 dated the 1st November, 1958 containing the West Bengal Wheat (Export Control) Order, 1958.
- (10) G.S.R. No. 1081 dated the 1st November, 1958 containing

the Imported Foodgrains (Prohibition of Unauthorised Sale) Order, 1958.

- (11) G.S.R. No. 1052 dated the 4th November, 1958 making certain further amendment to the Rice (Southern Zone) Movement Control Order, 1957.
- (12) G.S.R. No. 1085 dated the 15th November, 1958 containing the Delhi Roller Flour Mills (Atta Price Control) Order, 1958.
- (13) G.S.R. No. 1086 dated the 15th November, 1958 containing the Rajasthan Bajra (Prohibition of Export) Order, 1958.
- (14) G.S.R. No. 1087 dated the 15th November, 1958 making certain amendments to the Rice (Southern Zone) Movement Control Order, 1957.
- (15) G.S.R. No. 1090 dated the 17th November, 1958 containing the Rice (Madhya Pradesh) Price Control Order, 1958. [Placed in Library. See No. LT-1080/58].

12.03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1958, agreed without any amendment to the High Court Judges (Conditions of Service) Amendment Bill, 1958.